

Karnataka Khadi And Village Industries (Amendment) Act, 2009

18 of 2009

[27 August 2009]

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An Act further to amend the Karnataka Khadi and Village Industries Act, 1956. Whereas it is expedient further to amend the Karnataka Khadi and Village Industries Act, 1956 (Karnataka Act 7 of 1957) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixtieth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Khadi and Village Industries (Amendment) Act, 2009.(2) It shall come into force at once.

2. Substitution Of Section 22-A :-

In the Karnataka Khadi and Village Industries Act, 1956 (Karnataka Act 7 of 1957) for Section 22-A, the following shall be substituted, namely:-

"22A. Recovery of moneys due to the Board as arrears of land revenue.-

(1) Where any sum of rupees one lakh and above is payable to the Board under any agreement, express or implied or otherwise, however, by any person, is not paid on or before the due date and remaining in arrears after fifteen days from the date of service of a notice of demand on such person by the Chief Executive Officer or any other officer authorised by the Board in that behalf, may be recovered in any one or more of the following ways namely:-

(a) as an arrear of land revenue, on the written application of Chief Executive Officer or any officer authorised by the Board in this behalf certifying under his hand indicating the sum due to the Board to the Deputy Commissioner of any district in which proceedings are required to be taken.

(b) by destraint and sale of the movable and immovable property of such person by any Officer authorised under the Karnataka Land Revenue Act 1964 and rules made thereunder.